

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2637
ANSWERED ON:11.03.2011
MEGA POWER PROJECTS
Patel Shri Devji

Will the Minister of POWER be pleased to state:

- (a) the details of mega power projects for which sanction were granted by the Union Government during the last three years and the current year, project- wise and State-wise alongwith their present status; and
- (b) the financial incentives provided to the project developers for setting up of these projects during the above said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI K.C. VENUGOPAL)

- (a) : As per Section 7 of the Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without obtaining sanction of Government if it complies with the technical standards relating to connectivity with the grid. However, details of hydro Projects concurred /appraised by Central Electricity Authority (CEA)during the last three years and current year till date which qualify for Mega Power Project status is annexed.
- (b): Fiscal benefits of zero customs duty and deemed export benefits are available to the `Mega power projects` under the mega power project policy.